

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 99/2016
RT NO.97/Chd/Hry/2017**

M/s Aggregate Solutions ...Petitioner.

Versus

M/s KK Buildmart Pvt. Ltd. & Anr. ...Respondents

Present: None for petitioner.
Mr. Rupinder Singh Jhand, Advocate for respondent No.2.

Learned counsel has filed Power of Attorney for respondent No.2. This petition was filed under Section 433 (e) and (f) of the Companies Act, 1956 but it is mainly on the ground of failure of respondent-company to pay its debt and the prayer for winding up has been made. The matter was still at the stage of service of the respondent-company while it was pending in the Hon'ble Punjab and Haryana High Court, Chandigarh. The matter was last taken up by the Hon'ble High Court on 10.01.2017 directing notice to the respondents by 'Dasti' through affixation and proclamation for 06.03.2017. In the meanwhile, the petition was received by the Tribunal in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016.

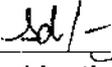
The petition is thus adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application/

C. Gupta

-2-

requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016, the date from which the aforesaid Rules came into force. In the meanwhile, if the requisite application/information including details of the proposed Insolvency Professional is filed, the matter be listed immediately thereafter. However, in case the requisite application/information is not filed within the prescribed period of six months, the instant petition shall stand automatically abated.

Copy of this order be sent to learned counsel for petitioner.



(Justice R.P. Nagrath)
Member (Judicial)

March 21, 2017

saini